NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.103(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016

NAME OF THE PARTIES: M/s. Welspun Projects Ltd.

V/s. M/s. Bul MSK Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION

SIGNATURE

MI I m

Designation

Pahul D. Oak Advocate

Vor Res. 24.6.

2) Savah Khambah' Advocate

ilb Wadia Ghandy for Pehinoner

& co.

Order

C.P. No. 103/397-398/CLB/MAH/2014

Dated: 26.09.2016

- 1. Ld. Counsels from both the sides are present.
- 2. From the side of the Respondent Ld. Advocate has placed on record a correspondence made with Kotak Mahindra Bank which is required to be handed over to the Petitioner.
- 3. Under the circumstances matter is adjourned, as consented by both the sides, to 26.10.2016
- 4. Date duly communicated to both the sides in the court.

Sd/-

Shri M.K. Shrawat

Member (Judicial)